

the 20th December, 1989 indicating the procedure to be adopted to fill up these vacant seats. Action has since been initiated to carry out the directions of the Honourable Supreme Court for filling up these vacant medical seats.

#### **Settlement of River water Dispute**

\*49. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government have any specific plans to settle the river water dispute amongst Karnataka, Tamil Nadu and Andhra Pradesh;

(b) if so, the details thereof;

(c) whether Government propose to set up a Tribunal or Commission to decide the issue; and

(d) if so, what will be its constitution?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) There is no river water dispute amongst Karnataka, Tamil Nadu and Andhra Pradesh.

(b) to (d). Do not arise.

#### **Pension Scheme for working Journalists and Non-Journalist Employees of Newspapers**

\*50. SHRI L.K. ADVANI: Will the Minister of LABOUR AND WELFARE be pleased to state:

(a) the pension scheme suggested by the Expert Group set up by Government to go into the question of providing a pension scheme for working journalists and non-journalist employees;

(b) when the recommendations of the Expert Group were received by Government;

(c) the time scheduled fixed for follow up action on the Report; and

(d) whether the Employees Provident Funds and Miscellaneous Provisions Act, 1952 has been amended accordingly?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) to (c). The report of the Expert Group was received in May, 1989 and is under examination. The Group has recommended consideration of two pension scheme with varied benefits.

(d) Not yet, Sir.

#### **Racket in Export of Children for Camel Race**

\*51. SHRISRIKANTHADATTA NARASIMHARAJA WADIYAR: Will the Minister of LABOUR AND WELFARE be pleased to state:

(a) whether the attention of Government has been drawn to the news item captioned "Racket in export of children for camel race" appearing in "The Hindu" (Gurgaon Edition) dated 12 September, 1989;

(b) if so, the action taken against the racketeers;

(c) whether such incidents had come to notice earlier;

(d) if so, the details thereof; and

(e) the action taken against the racketeers involved in those cases?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):